

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Srinagar, the 24th August, 2020

S.O 261 Whereas, on 22-02-2020 Police Sopore at Chinar crossing Warpora apprehended one Muzamil Manzoor War S/O Manzoor Ahmad War R/O Warpora Sopore affiliated with LeT outfit and recovered one hand grenade from his possession; and

2. Whereas, a Case FIR No. 34/2020 U/S 18-B, 20,23,38 ULA (P) Act, came to be registered in Police Station Sopore and investigation was set into motion; and

3. Whereas, during the course of investigation site plan of place of occurrence and seizure memo was prepared, statement of witnesses acquainted with the facts and circumstances of the case were recorded under the relevant provisions of law; and

4. Whereas, during the investigation it was revealed that the accused Muzamil Manzoor War was working as OGW for the LeT outfit and was in close contact of an active terrorist of LeT outfit namely Sajad Ahmad Mir @ Haider S/O Ghulam Qadir Mir R/O Brath Kallan Sopore; and

5. Whereas, during further instigation it was established that the accused terrorist Sajad Ahmad Mir had motivated the Muzamil Manzoor War for his affiliation with LeT outfit and provided a grenade to the accused Muzamil War for terrorist activities; and

6. Whereas, on the basis of investigation, statement of material witnesses recorded and other evidence collected, the investigating officer has established prima facie case against the below mentioned accused persons for commission of offences punishable Under relevant Sections as shown against each of Unlawful Activities (Prevention) Act, 1967:-

S.No.	Name of the accused	Offence
1.	Muzamil Manzoor War S/O Manzoor Ahmad War R/O Warpora Sopore	23,38 ULA (P) Act
2.	Sajad Ahmad Mir @ Haider S/O Gh. Qadir Mir R/O Brath Kallan Sopore (Active Terrorist)	18-B,20,38 ULA (P) Act

7. Whereas, the accused Sajad Ahmad Mir is absconding . therefore proceedings against 299 Cr.PC have been initiated against him; and

8. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

9. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused persons for the commission of offences punishable under section 18-B, 20,23,38 ULA (P) Act in the case FIR No. 34/2020 of Police Station Sopore.

By order of the Government of Jammu & Kashmir.

Sd/-

Principal Secretary to Government
Home Department.

No:-Home/Pros/84/S/2020/

Dated:- 24-08-2020

Copy to the:-

1. Director general of Police, J&K Jammu. The CD file in original is returned herewith.
2. Secretary to Government, Department of Law, Justice & PA (w.7 s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

Special Secretary to Government
Home Department